

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3804 of 2020

Binod Munda

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Rajan Sahay, Advocate

For the State

: Mr. Rajesh Kumar Mahtha, A.P.P.

Order No. 02

Dated 08th July, 2020

Heard the learned counsel appearing for the respective parties.

Defect No. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Angara P.S. Case No. 40 of 2019 corresponding to G.R. No. 2065 of 2019.

It has been alleged that the informant and his son were waylaid by miscreants and Rs. 40,000/- cash was looted. The petitioner is in custody since 01.10.2019.

Although learned APP has stated about the antecedent of the petitioner, but regard being had to the period of custody and the fact that the petitioner has been implicated on suspicion, he is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned A.J.C., II, Ranchi in connection with Angara P.S. Case No. 40 of 2019 corresponding to G.R. No. 2065 of 2019.

(RONGON MUKHOPADHYAY,J.)